to Ouestions

Labour Boards. Both of them would also pay 50% of the house rent applicable to them according to the formula mentioned under, I or III above.

V. Dare of effect:

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The above arrangements will take effect from 1-1-1969 except in the case of para IV which will take effect from the dates from which the relevant rules are framed.

के लिए दंगे खदयान्न 741. श्री राम सहायः श्री जगदम्बीप्रसाद श्री पी० के० कंजाचन:

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि देश में ग्रब तक खादयान्त के लिए कितने देंगे हुए तथा दंगों की पूनरावृत्ति को रोकने के लिए क्या उपाय किए गए?

Food Riots

741. SHRI RAM SAHA1: SHRI J. P. YADAV: SHRI P. K. KUNJACHEN:

Will the Minister of AGRICULTURE be pleased to stale the number of food riots that took place in the country so far; and the measures adopted to check the recurrence of the same?]

कृषि मन्त्रालय में राज्य मन्त्री (श्री अण्णासाहेब शिन्दे): खाद्यान्नों के में बृद्धि ग्रीर खुते बाजार में खुले उनकी उपलब्धता के बारे में श्रान्ध्रप्रदेश, गुजरात, केरल, मध्य प्रदेश, महाराष्ट्र, राजस्थान, त्रिपुरा, स्रीर पश्चिमी बंगाल जैसे कुछ राज्यों में प्रदर्शन, बंद तथा आंदोलन होने के बारे में सूचना मिली है। इन घटनाओं की पुनरावित्त को रोकने के लिए सरकार ने कई उपाय किए हैं बृद्धि को रोकने ग्रीर निर्धारित मुल्यों पर जनसंख्या के जरूरत मंद वर्गी को खाद्यान्न उपलब्ध करने के लिए किए

गये उपाय इस प्रकार हैं: (क) सरकारी वितरण प्रणाल का संशोचन करना और सभी सरकारी स्टाक को उचित मह्य की दकानों से केवल काईधारियों को देना; (ख) गेहं के पदार्थों के थोक ग्रीर खंदरा मुल्यों पर साविधिक नियंत्रण लगाना श्रीर राज्य सरकारों द्वारा उचित मुख्य की दुकानों के वितरण विनियमित (ग) भारतीय खाद्य निगम के पास मोटे ग्रनाज और दालों का कूल स्टाक, यदि कोई है, को उचित मूल्य की दुकानों से देने के लिए राज्य सरकारों को बेचने हेत् आरक्षित करना; (घ) इस समय लाग विनियामक कानुनों को प्रभावी ढंग से कार्यान्वित करना ; (इ) ग्रतिधि नियंत्रण भावेश लागु कर खाद्यान्नों की खपत पर लगाना : रोक खाद्यान्नों की ग्रधिप्राप्ति में तेजी लाना ; (छ) स्टाक की भरपाई करने के लिए खाद्यान्न का श्रायात करना : खाद्यान्नों के प्रति बैंक पेशगियों पर नियंत्रण सस्त करना; (झ) जमाखोरी ग्रीर काले वाजार धादि के विरुद्ध तेजी से कार्यवाही करना।

t[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): There reported cases of demonstrations, bandhs and agitations in some of the States viz., Andhra Pradesh, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Rajasthan, Tripura and West Bengal regarding rise in the prices of foodgrains and their availability in the open market. In order to chock the recurrence of these incidents, several measures have been taken by the Government. Measures taken to check the rise in prices and to make the foodgrains available to vulnerable sections of the population at fixed prices are: (a) strengthening of Public Distribution System and channelisation of all Government stocks of foodgrains for distribution

through fair price shops to card holders alone; (.b) introduction of statutory control on the wholesale and retail prices of wheat products and to regulate distribution of the same through fair price shops by the State Governments; (c) all stocks of coarse grains and pulses, if any, with the FC1 reserved for sale to the State Government for distribution through fair price shops: (d) effective implementation of regulatory laws currently in force; (e) curb on consumption of foodgrains by enforcement of the Guest Control order; (f) intensification of Procurement of foodgrains; (g) import of foodgrains to replenish the stocks; (h) tightening of control over bank advances against foodgrains; (i) intensification of action against hoarding and blackmarketing.]

Written Answers

Progress in the implementation of Land Reforms Legislation

742. SHRI KALI MUKHERJEE:
DR. Z. A. AHMAD: SHRI
BHUPESH GUPTA: SHRI
KOTA PUNNAIAH: SHRI
KRISHAN KANT: SHRI
CHANDRA SEKHAR: SHRI A.
G. KULKARNI:

Will the Minister of AGRICULTURE be pleased to state the progress made so far in the implementation of Land Reforms Legislation in different States upto date?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE ^SHRI ANNASAHEB SHINDE): A statement is placed on the Table of the Sabha.

Statement

Abolition of Intermediaries:

Abolition of intermediaries is practically complete in all the States. Some minor intermediaries, however, still remain. Steps are afoot to abolish these as well.

Ceiling on Land holdings:

Revision of the ceiling laws to lower the ceiling and bring about a degree of uniformity has been completed in the following States:—Andhra Pradesh, Assam, Bihar. Haryana, Himachal Pradesh, Jammu and

Kashmir, I until Nadu, Kerala, Madhya Pradesh, Punjab, Rajasthan, Uttar Pradesh and West Bengal. The progress in the implementation of the revised ceiling laws is as follows:—

Assam: Revised law enacted but some further amendments are under consideration

Bihar: The revised law came into force with effect from 9th September, 1970.

Ilar ana: Revised law in force from 22nd December, 1972. Scheme for allotment of surplus land being finalised.

Himachal Pradesh: Recently enacted.

Jammu & Kashmir: Revised law in force from 1st May, 1973.

Kerala: The revised law in force from 1st January, 1970. An extent of 10407 acres ordered to be surrendered out of which 6827 acres taken possession of and 1192 acres distributed to 1336 persons (including 573 persons belonging to Scheduled Castes and Scheduled Tribes).

Madhya Pradesh: The amended law has come into force.

Punjab: The revised law is deemed to have come into force from 24th January, 1971. Rules and Scheme of distribution are being finalised.

Rajasthan: The revised law in force from 1st January, 1973.

Tamil Nadu: The revised ceiling law in force from 15 th February, 1970. Subsequently surplus area notified—1431 acres, extent taken possession—743 acres.

Uttar Pradesh: Revised ceiling law come into force on the 8th June, 1973.

West Bengal: The revised law came into force on 15th February, 1971. Returns furnished by the raiyats being scrutinised. So far 53,000 acres of agricultural land vested in the State under the amended law.

In the remaining States the amending Bills are in different stages of finalisation.